

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 693 of 2020

IN THE MATTER OF:

Kishore Katare

... Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant : **Mr. Krishnendu Datta and Mr. Rahul Gupta,
Advocates**

For Respondents : **Mr. Aditya Kumar, Advocate for R-1
Mr. V. M. Dahake, RP**

ORDER
(Through Virtual Mode)

04.09.2020 Mr. Aditya Kumar, Advocate appears on behalf of Respondent No. 1. Reply-affidavit filed on behalf of Respondent No. 1 is taken on record. Mr. Krishnendu Datta, learned counsel appearing on behalf of the Appellant submits that a copy of the reply-affidavit has not been served on him. In case it is so, learned counsel for Respondent No. 1 may provide a copy of the same to the learned counsel for the Appellant within three days.

Mr. Krishnendu Datta, learned counsel for the Appellant further submits that though notice directed against Respondent No. 2 has been received back undelivered, Mr. Victor M. Dahake, Resolution Professional has been contacted and intimated about the pendency of the appeal.

At this stage, Mr. Victor M. Dahake, Resolution Professional appeared in person. He submits that the issue involved is a question of law relating to limitation and he need not file any reply.

Mr. Krishnendu Datta, Advocate representing the Appellant shall be at liberty to file rejoinder to the reply-affidavit filed by Respondent No. 1 within a week. Short note/written submissions, not exceeding three pages, may be filed by the learned counsel for the parties within one week.

List the appeal 'for hearing' on **28th September, 2020** at 12.00 Noon.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/